

culture and literature of the country. I urge upon the Government of India to set up a Development Commission for the around development and progress of the eastern districts.

- (v) Need to Start Second Channel from Kodai-Kanal from Kodai-Kanal T.V. relay station

[English]

SHRI R. RAMASWAMY (Periyakullam) : The TV Relay station in Kodoikanal does not have the facility for relaying second channel programmes. The relay station caters to nearly three crores of people. Indeed the second channel programmes are more educative, informative and enlightening. The TV relay station is at an altitude of 6000 feet above sea level. Therefore, the installation of equipment for telecasting second channel programmes from the Kodaikanal relay station will not prove costly and ineffective. I request the Central Government to consider my request favourably and do the needful.

- (vi) Need to resettle the persons displaced due to setting up of Rourkela Steel Plant

KUMARI FRIDA TOPNO (Sundargarh) : Sir I would like to raise this matter under Rule 377.

Sixty two tribals were displaced and more than 19000 acres of land were acquired for the establishment of Rourkela Steel Plant. The plant could hardly use seven thousand acres of land. Remaining twelve thousand acres of land are lying unutilised. I would request the Government to

return the surplus land to its original tenants.

The Government while acquiring lands had committed to resettle the displaced persons. But, they have been thrown out in places like Angaon, Usree, Lachhda, Jhirpane, Jadda etc. and after 36 years of being displaced they have been denied basic facilities such as road, school, medical service, electrification, drinking water, etc.

The then Steel Minister in 1975, had promised to provide jobs to at least one person from each family. Sir, many displaced people with displaced certificates in their hands have crossed the age of 40 years and are still waiting for a job in Rourkela Steel Plant. The Government of Orissa now have stopped issuing displaced certificate to the dependents of these displaced families. The irony is that the displaced certificate holders have become over-aged and the youngsters are being denied displaced certificate. I request the Government to find out a solution of the problem.

13.43 hrs.

THE CONSTITUTION (SCHEDULED TRIBES) ORDER (SECOND AMENDMENT) BILL

[English]

MR. CHAIRMAN: The House will now take up the legislative business, Item No. : 16.

AN HON. MEMBER: Is there no lunch-break today?